

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 602/2024

GOLDI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 10-05-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Yadav Narender Singh, AOR

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Anurag Kishore, Adv.
Mr. Sarthak Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Records are not required to be requisitioned from the concerned High Court.

Four weeks time is given to the Id. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matter before the Hon'ble Court.

PRADIP Y. LADEKAR
Registrar

MG